

High Court of Jammu and Kashmir at Jammu

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1278 Dated: 04/02/2020

It is hereby notified that the below mentioned Advocates on having surrendered their Certificates of Enrolment and voluntarily suspended their practice, as such their Enrolment Certificates are kept in abeyance with effect from the dates shown against each:-

| S.No | Name S/Shri | Date of Surrender | Enrollment No. & Date |
|------|--|----------------------|--------------------------|
| 1. | Mr. Muzammil Hasan Choudhary, Advocate S/O Sh. Abdul Rashid R/O Plot No.77, Lawrence Public School Lane, Sidhra, Jammu. | 16.09.2019 | JK-192/16 dt.6.4.2016 |
| 2 | Mr. Mumtaz Hussain Shah, Advocate S/O Sh. Shabir Hussain Shah R/O Village Gursai, The. Mendhar, Distt. Poonch | 03.01.2020 | JK-1001/11 Dt.12.2011 |

By Order.

(Mohammad Yasin Beigh)
Additional Registrar

No: 35108-19/L.P Dated: 04/02/2020

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge Jammu/Poonch.
3. Secretary, Bar Council of India, New Delhi.
4. President, J&K High Court Bar Association Jammu/Srinagar.
5. President, District Bar Association Poonch.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. Incharge NIC High Court of Jammu & Kashmir, Jammu for uploading on the official website of the High Court.
8. Mr. _____
.....for information.

Additional Registrar